

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month October, 2022**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.10.2022 Thursday At 10.30 A.M. Misc. /Generation tariff Petitions	1.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018
	2.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjustment of generation tariff and other consequential reliefs. ( Received by way of Remand)
	3.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited. ( Received by way of Remand)
	4.	313/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited. ( Received by way of Remand)
	5.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs. ( Received by way of Remand)
	6.	391/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-III (1x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	7.	454/GT/2020	NTPC	Petition for approval of tariff of Farakka STPS Stage-III (1x500MW) for the period from 1.4.2019 to 31.3.2024.
10.10.2022 Monday At 10.30 A.M. Through Video Conferencing		No. L- 1/250/2019/CERC	Public Hearing	Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 and Draft Supplementary Amendment.
11.10.2022 Tuesday At 2.30 P.M. Miscellaneous Petitions	1.	173/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 18.9.2018 and 29.10.2018 issued by distribution companies of the State of Andhra Pradesh for recovery of Late Payment Surcharge on delayed payments of invoices raised by Sembcorp Energy India Limited ( <i>On admission</i> ).
	2.	175/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 6.7.2018 issued by distribution companies of State of Telangana pursuant to Request for Proposal dated 8.6.2018 for recovery of Late Payment Surcharge on delayed payments of invoices raised by Sembcorp Energy India Limited( <i>On admission</i> )..
	3.	188/MP/2022	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 31.5.2019 between Sembcorp Energy India Limited and NTPC Vidyut Vyapar Nigam Limited for recovery of pending Energy Compensation Bills for the months of April, June, 2020 along with Late Payment Surcharge on the pending amounts( <i>On admission</i> ).

	4.	131/MP/2022	JPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs <i>(On admissions)</i>
	5.	172/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Limited and PTC India Limited for recovery of outstanding Monthly Invoices, Delayed Payment Interest , compensation for under-scheduling, charges for minimum guaranteed off-take of 55% against the deemed full availability and O&M Expenses and interest on debt( <i>On admission</i> ).
	6.	221/TL/2022	Powergrid BTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to POWERGRID Bhadla Transmission Limited (formerly Fatehgarh Bhadla Transco Limited).
	7.	222/AT/2022	Powergrid BTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the POWERGRID Bhadla Transmission Limited (formerly Fatehgarh Bhadla Transco Limited
	8.	254/AT/2022	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW Grid-Connected Solar PV Power Project at Village- Kalijal & Matuon ki dhani, Tehsil- Shiv, District-Barmer and at Village Rawadi Chak, Tehsil- Fatehgarh, District- Jaisalmer in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 3.8.2017.
	9.	203/TD/2022	RELPT	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading license.
13.10.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	118/MP/2021 alongwith I.A.No.40/2021	SWEPL	Petition under Section 79(1)(f) read with section 79(1)(a), (b) and (k) of the Electricity Act, 2003 seeking inter alia a declaration that the Power Purchase Agreement dated 16.03.2020 stands validly terminated and/ or discharged, and seeking the release of the Performance Bank Guarantee issued to the Respondent( Interlocutory application for interim reliefs) <i>(On admission)</i> .
	2.	118/MP/2022	VRPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the revised procedure for Grant of Connectivity to Projects based on Renewable Sources to inter State Transmission System <i>(On admission)</i>
	3.	133/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & 2020-21 in respect of Chutak Power Station <i>(On admission)</i> .
	4.	219/MP/2022	Ayana	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase

			Power	Agreement dated 18.11.2019 between the Petitioner and the Respondent No. 1 seeking relief on account of Change in Law events, viz., the imposition of Safeguard Duty as well as increase in the Integrated Goods and Services Tax, and grant of consequential reliefs therefor( <i>On admission</i> )
	5.	253/MP/2022	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 & 22 of the Pilot Agreement for Procurement of Power dated 25.02.2019 and Pilot Power Supply Agreement dated 26.02.2019 seeking directions to PTC/Haryana Power Purchase Centre to make payment of Rs. 12,64,54,644/- claimed under Tariff Invoice dated 02.05.2020 raised by MB Power for the month of April 2020 in terms of the PPA( <i>On admission</i> )
	6.	230/MP/2022	EPIL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 in relation to non-payment of Fixed charges by truing annualized threshold PLF of 55% as per the Tariff determined by the Hon'ble State Commission to M/s. E1D Parry (India) Limited under Power Purchase Agreement (On admission)
	7.	233/MP/2022	HBL	Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulations 3, 10 & 17 and 18 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2022, seeking condonation of delay in complying with the procedure for issuance of renewable energy certificates, and to thereafter direct the Respondent to issue the certificates due to the Petitioner.( On admission)
	8.	260/MP/2022	NBTL	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2 (including its assignees, transferees, novates) for the purpose of Petitioner No. 1's Transmission Project.
	9.	247/TL/2022	NTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemuch Transmission Limited
	10.	248/AT/2022	NTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Neemuch Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
18.10.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
	2.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents( Part-Heard)
	3.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

4.	61/MP/2021 alongwith I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(Interlocutory application for interim reliefs and amendments of the Petition).
5.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
6.	208/MP/2019	GMRWEL	Petition for execution/implementation of the Order dated 16.5.2019 in Petition No. 8/MP/2014 and Petition No. 284/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and DNH Power Distribution Corporation Limited
7.	241/MP/2019	GMRWEL	Petition under Sections 79(1)(f) read with 79(1)(c) and 79(1)(b) of the Electricity Act, 2003 relating to adjudication of dispute relating to Energy Meter Data discrepancy at Bhadrawati station leading to commercial loss to GMR Warora Energy Limited
8.	261/MP/2019	PTC	Petition under Regulation 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 as amended from time to time read with Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019.
9.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
10.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
11.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
12.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, based on the extension of SCOD sought in the present petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
13.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding

			amount on account of monthly supply bills; late payment surcharge; additional interest; and for furnishing of Letter of Credit as payment security mechanism.
14.	185/MP/2021	RKMPPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k)of the Electricity Act, 2003,read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1' ),imploring by the Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; reimbursement of the illegally deducted penalty for short supply of power.
15.	14/MP/2021	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of disputes with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013, and for extension of Expiry Date under the Power Purchase Agreement.
16.	38/MP/2022	KSKMPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.
17.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
18.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking pass through of actual energy charges for the power supplied to the Respondent Nos. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
19.	81/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalisation on account of renovation modernization and up-rating (RM&U) in respect of Unit- 1 (40 MW) of existing Panchet Hydel Power Station (PHS) Unit 1 &2 (2x40 MW).
20.	93/MP/2022	NHDC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999 and Regulation 56 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking directions from this Commission to allow pass through in the generation tariff, of interest levied on Electricity Duty and Energy Development Cess paid by the Petitioner in respect of energy supplied from its generating stations.

	21.	123/MP/2021	SJVNL	Petition under Regulation 12 & 13 of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ RHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Revision in Minimum Wages and Implementation of GST Act in respect of Rampur Hydro Power Station (RHPS).
	22.	84/MP/2021	SJVNL	Petition under Regulation 12, 13, 31 (xviii) & 38(iv) of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 19 (f) (iv) & 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ NJHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Minimum wage Revision and GST in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
19.10.2022 Wednesday At 10.00 A.M. Through Video Conferencing		No. L-1/265/2022/CERC	Public Hearing	Public hearing on Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2022
20.10.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	124/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitate measures, including but not limited to levying any penalty/ charges etc. for non-operationalization of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.2.2022, till the final disposal of the present proceedings(On admission).
	2.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 (Tranche 1), Agreement for Long Term Access dated 06.09.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.05.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto( Interlocutory application for interim reliefs) ( On admission) .
	3.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	4.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited( Interlocutory application for amendments of Memo of Parties).
	5.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement

				dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
	6.	148/MP/2022	SSPPL	Petition under Section 66 and Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended, read with Regulations 5 & 14 of Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of renewable energy certificate for renewable energy generation) Regulations, 2010.
	7.	235/AT/2022	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Renewable Energy Projects connected to inter-State Transmission System (ISTS) with assured peak power supply in India and selected through Competitive Bidding Process as per the guidelines of the Government of India
	8.	245/AT/2022	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Solar Power Projects (Tranche-IX) connected to the Inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the guidelines of Government of India.
	9.	114/MP/2022	GIREL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 seeking to install additional 5% capacity for its 249.9 MW Wind Power Project located in Tuticorin District, Tamil Nadu in accordance with the Scheme for setting up of 1000 MW ISTS - connected Wind Power Projects.
	10.	115/MP/2022	GIREL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 filed by Green Infra Wind Energy Limited seeking to install additional 5% capacity for its 250 MW Wind Power Project located in Gujarat in accordance with the Guidelines for transparent bidding process for Implementation of Scheme for Setting up of 1000 MW ISTS-connected Wind Power Projects dated 4.5.2017.
	11.	27/MP/2022	SEIL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 1.4.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges and rebate wrongly deducted.
	12.	179/MP/2020	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 19.7.2016, 21.10.2016, 21.10.2016 and 13.1.2017 executed between Tata Power Renewable Energy Limited and Solar Energy Corporation of India Limited for seeking compensation on account of Change in Law events due to enactment of GST Laws.
	13.	319/MP/2019	DVC	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions for payment.
	14.	87/MP/2021	DVC	Petition under Section 79 (1)(d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2008 and its amendments for redetermination of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation for FY 2017-18 and FY 2018-19
20.10.2022 Thursday At 2.30 P.M. Misc. Petition	1.	Diary No.430/2022 along with I.A.Diary	TPCL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("Act") read with the relevant provisions of the Power Purchase Agreement ("PPA") dated 22.4.2007 executed with the beneficiaries (respondents herein) seeking, inter-alia, a declaration that TPCL has been

		No.441/2022		affected by events of force majeure during the period of April 2021 to March 2022. Consequently, TPCL is further seeking a declaration that no penalty, in terms of Clause 1.2.5 of Schedule 7 of the PPA, is due or payable to the beneficiaries/Respondents for non-performance of TPCL's obligations to the extent the same is on account of the said force majeure events( Interlocutory application Interlocutory application seeking an ex-parte ad-interim interim injunction)( <i>On admission</i> )
	2.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	3.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	4.	246/MP/2022	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
27.10.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	204/MP/2022	PTCIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme - II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2 ( <i>On admission</i> ) .
	2.	237/MP/2021 alongwith I.A.No.31/2022	KTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Interstate Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure( Interlocutory application for interim reliefs)
	3.	193/TT/2022	PGCIL	Petition for (i) Truing up of Transmission tariff for 2014-19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for Asset-1 (a): Associated bays of 315 MVA, 400/220 kV ICT at Fatehabad Substation (ICT to be shifted from Ballabgarh) and Asset-1 (b): 315 MVA ICT at Fatehabad Substation (Only ICT shifted from Ballabgarh SS under ICT-IV at Ballabgarh) under Augmentation of Transformation capacity at Fatehabad (PG) in Northern Region.
	4.	22/TT/2021	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission system associated with Kishenganga HEP
	5.	29/RP/2022	NHPC	Petition for recall the order dated 9.6.2021 in Petition No. 471/TT/2020.
	6.	110/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for various assets covered under System Strengthening Scheme at Tuticorin- II and Bhuj PS.
	7.	7/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset under Baharampur (POWERGRID) - Bheramara (BANGLADESH) 2nd 400kV D/C transmission line (INDIAN PORTION)" in Eastern Region.



8.	8/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-I: 2 Nos. 400kV Line bays of 400kV D/C Barmer(RRVPNL)- Bhinmal(PG) line at Bhinmal S/s under Line bays associated with various regional strengthening schemes in NR.
9.	9/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Transmission Asset under Eastern Region Strengthening Scheme XV (ERSS XV)" in Eastern Region.
10.	10/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400/220/33kV, 500MVA ICT-4 along with associated bays at Amritsar(PG) Substation under Additional 1x500 MVA, 400/220kV (4th) transformer at Amritsar(Balachak) Sub-station under ISTS.
11.	11/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400kV line bays at Bhiwani S/s for termination of 400kV Babai-Bhiwani D/C Line under Provision of 400kV Line bays at Bhiwani (PG).
12.	13/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset under POWERGRID works associated with Eastern Region Strengthening Scheme XVIII in Eastern Region.
13.	17/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Extension of 400/220kV Koteshwar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI
14.	22/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I:765/400 kV , 333 MVA single phase auto transformer at Bhiwani Sub-station under Spare Transformers in Northern Region.
15.	273/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for various assets covered under Installation of Bus Reactor & ICT in Western Region in Western Region.
16.	113/TT/2021 alongwith I.A. No.48/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets (03 nos) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan in Eastern Region (Interlocutory application moved by Alupdwar Transmission Limited seeking directions for listing and adjudication of the captioned petition) .
17.	470/MP/2019 alongwith I.A.No.69/2020 & 46/2022	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (Interlocutory application for interim reliefs and amendments of the pleading).

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
21.10.2022